

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. Appeal (AT) No.364 of 2019

IN THE MATTER OF:

Anasurya Mantena & Anr.

...Appellants

Versus

Lexus Technologies Pvt. Ltd. & ors.

...Respondents

Present:

For Appellant: Mr. Nithin Pavuluri, Advocate.

**For Respondent: Mr. S.Chidambaran PCS and Mr. Naresh Kumar Sargam,
Advocate for Respondent No.1.**

O R D E R

05.03.2020 Perused the office report, the Respondent No.3 and 4 have not served the notice. Learned Counsel for the Appellant is directed to submit requisite fee along with process fee within three days, then the notice will issue to Respondent No.3 and 4 again.

Learned Counsel for the Respondent further seeks time to file reply affidavit, allowed to file reply affidavit positively on or before 20.03.2020, rejoinder if any, may be filed till 27.03.2020.

Let the matter be fixed on **01st April, 2020**.

**[Justice Mr. Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Balvinder Singh]
Member (Technical)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**